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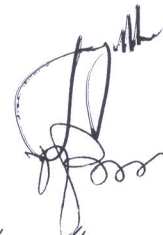

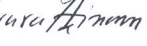

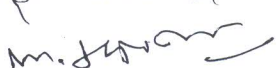
NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER	:	
PETITION NUMBER	:	TCP/60/2016
NAME OF THE PETITIONER(S)	:	S. Pathmakumar & another
NAME OF THE RESPONDENT(S)	:	Malabar Hotels Private Limited and 7 others
UNDER SECTION	:	397/398, 111

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1. SAMYUKTHA FOR JHIVAKUMAR + JURESH	Counsel for R-5	
2. H/S. RAMALINGAM & ASSOCIATES	Counsel for 4 th Respondent	
3. K. Ramasamy	Counsel for Respondent 7 R 14	
4. S. Hari	Counsel for the Petitioner	
5. P. Sathish Kumar	Counsel for the Respondents	

ORDER

Shri S Hari, counsel for petitioner present. Counsel representing R4 present. Ms Samyuktha, counsel for R5 and Shri K Ramasamy, counsel for R7 are present. No representation on behalf of R3, R6, and R8. Notice to R3 has been served and notice to R6 & R8 has not been served. In CA-2/2014, R10, R13, R14, R15, R17 have been served. Counsel for R14 and R17 present. R9, R11, R12, R16 have not been served. No representation on behalf of R3 in main CP. This bench is satisfied that due service has been effected on R3, R10, R13 & R15, so they are pronounced ^{seceded} ex parte. Counsel for petitioner is directed to serve notice on R6, R8, R9, R11, and R12 & R16 by way of publication in the principal vernacular language and one in English having wider circulation in the district in which the office of the company is situated and file an affidavit by the next date of hearing. Put up on 19.12.2016 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)